

Institute for Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1980-81 along with Audited Accounts.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) to (7) above. [Placed in Library. See No. LT-4138|82.]

श्री अटल बिहारी वाजपेयी: राष्ट्रपति का चुनाव गम्भीर मामला है।

श्री आर्जुन कर्नाडकर: हरियाणा का मामला इतना गम्भीर है और उस पर सदन में बहस न हो, यह कैसे चल सकता है?

अध्यक्ष महोदय: मैं यही कह रहा हूँ कि आप बात नहीं सुनते हैं।

SHRI SATYASADHAN CHAKRABORTY: You have said that if I can convince you, you will admit the motion. If you give me the time to convince you, I am sure, I shall convince you.

MR SPEAKER: Please sit down.

मैं अबेला आदमी हूँ और आप 70 हैं
Nothing will go on record, whatever he says.

SHRI SATYASADHAN CHAKRABORTY**

(Interruptions)

MR. SPEAKER: When I am on my legs, you please sit down.

मैं आप की बात सुनूँगा। मैंने हर-एक मामले को बहस के लिए एलाउ किया है। जो सबजेक्ट्स आप ने दिये हैं, उन सब की एलाउ कर रहा हूँ।

श्री रामबिलास पासवान: एडजार्नमेन्ट मोशन क्यों एलाउ नहीं कर रहे हैं?

अध्यक्ष महोदय: एडजार्नमेन्ट मोशन का मसला नहीं है।

No, I am not convinced.

(Interruptions)

PAPERS LAID ON THE TABLE— Contd.

NOTIFICATION UNDER INDIAN RAILWAYS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table a copy of the Railway Accidents (Compensation) (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 387(E) in Gazette of India dated the 4th June, 1982 under sub-section (3) of section 82J of the Indian Railways Act, 1890 [Placed in Library. See No. LT-4139|82.]

ORDER *re* CONSTITUTION OF EIGHTH FINANCE COMMISSION, NOTIFICATIONS UNDER INCOME-TAX ACT, NOTIFICATIONS UNDER CUSTOMS ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:-

(1) A copy of the Order (Hindi and English versions) dated the 20th June, 1982 issued by the President in pursuance of article 280 of the Constitution, constituting the Eighth Finance Commission, published in Notification No. S.O. 434(E) in Gazette of India dated the 21st June, 1982. [Placed in Library. See No. LT-4140|82.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:

(i) The Income-tax (Third Amendment) Rules, 1982, published in Notification No. S.O. 365(E) in Gazette of India dated the 27th May, 1982.

(ii) The Income-tax (Fourth Amendment) Rules, 1982, published in Notification No. S.O. 372(E) in Gazette of India dated the 29th May, 1982.